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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 214/96.

Date of Order: 16-2-96

Between:

P.Babji, I.P.S.

.. Applicant.

and

1. Union of India, rep. by its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.

2. The U.P.S.C. rep. by its Secretary,
New Delhi.

3. The State Govt. of A.P. rep. by its
Chief Secretary, Secretariat, Hyderabad.A.P.

.. Respondents.

For the Applicant: Mr.K.Prabhakar Reddy, Advocate

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

Mr.I.V.Radhakrishna Murthy, Spl.Counsel for A.P.Govt.

CORAM:

THE HON'BLE MR. JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR..R.RANGARAJAN : MEMBER(ADMN)

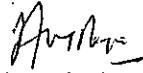
The Tribunal made the following Order:-

Sri Y.Suryanarayana represented that Sri G.Alfred and Sri R.S.Rama Rao will come on record and necessary steps will be taken up in this regard.

The learned counsel for the applicant stated that in pursuance of the OA filed by Sri K.Ch.V.Reddy, the junior of the applicant, Sri K.Ch.V.Reddy, has to be placed above Sri C.Albert and Sri R.S.Rama Rao, and hence this OA may be allowed accordingly. He further submits that while the applicant is working as SP, Sri G.Alfred and Sri R.S.Rama Rao are working as DIG and it is one of embarrassment to him, when he is senior to Sri G.Alfred and R.S. Rama Rao as per the Principle laid down in this Bench in O.A.16/96 and other O.As.

In the circumstances referred to, Sri G.Alfred and Sri R.S.Rama Rao are given time till 11th March, 1996 to file the M.As to at themselves impleads and for filing reply statement if any in this OA, so that this OA can be taken up for final hearing immediately below admission on 15-3-1996.

Notice to the respondents in the OA, for reply in the meanwhile. Call on 15-3-96.


Deputy Registrar (J)CC

To

1. The Secretary, Ministry of Home Affairs,
Union of India, North Block, New Delhi.
2. The Secretary, Union Public Service Commission,
New Delhi.
3. The Chief Secretary, State Govt.A.P.
Secretariat, Hyderabad.A.P.
4. One copy to Mr. K.Prabhakar Reddy, Advocate; CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Sr.CGSC CAT.Hyd.
6. One copy to Mr.I.V.Radhakrishna Murthy, Spl.Counsel for A.P.
CAT.Hyd.
7. One copy to Mr.Y.Suryanarayana, Advocate CAT.Hyd. (on behalf of
(Mr.G.Alfred and R.S.Rama Rao.)
8. One spare copy.

pvm

7/61 I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 214/96

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed. Call on 13/3/96

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

29 FEB 1996

हैदराबाद यायपीठ
HYDERABAD BENCH